



ACT No. VI OF 1905.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 29th September, 1905.)

An Act further to amend the Court-fees Act, 1870.

WHEREAS it is expedient further to amend the Court-fees Act, 1870; It is hereby enacted as follows:—

VII of 1870.

1. This Act may be called the Court-fees (Amendment) Act, 1905. Short title.

2. In section 7, sub-head xi, of the Court-fees Act, 1870,— Amendment of section 7, Act VII, 1870.

VII of 1870.

(1) after clause (c), the following clause shall be inserted, namely:—

“(c) for the recovery of immoveable property from a tenant, including a tenant holding over after the determination of a tenancy;”
and

(2) for the word “land”, in both places in which it occurs, the words “immoveable property” shall be substituted.

[Price one anna.]

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